



2026:AHC:24005-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1649 of 2026

Shamsudding Khan

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohd. Afzal Ansari
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that the instant writ petition has been rendered infructuous as first information report prayed for, has already been registered.
3. Learned AGA for the State could not dispute the aforesaid facts.
4. In view of the above, the instant writ petition is dismissed as having been rendered infructuous.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 4, 2026
KU